# NATIONAL COMPANY LAW APPELLATE TRIBUNAL

### PRINCIPAL BENCH

### NEW DELHI

# COMPANY APPEAL (AT)(INSOLVENCY) No.338 of 2021

#### In the matter of:

Hooghly Infrastructure Pvt Ltd Appellant

Vs

UTM Packaging (India) Pvt Ltd & Ors

Respondent

### **Present:**

Ma. Neha Somani, PCA, Mr.Jishu Chowdhury and Mr. Piyush Singh, Advocates for appellant.

### <u>ORDER</u>

**<u>04.05.2021</u>** Heard learned counsel for the appellant. Issue notice to the Respondent No.1 to 3 on IA No.767/2021 for condonation of delay of 23 days in refiling the appeal and also in the main matter. Requisites, alongwith process fee be filed by Friday i.e. 7.5.2021. Respondent to file reply affidavit on IA No.767/2021 seeking condonation of delay of 23 days in refiling the appeal and also on the merit of the case within three weeks. Rejoinder, if any, may be filed one week thereafter.

List the appeal on **25<sup>nd</sup> June 2021** under the heading for Admission (after notice).

(Justice Anant Bijay Singh) Member (Judicial)

> (Mr. Kanthi Narhari) Member (Technical)

Bm/gc